Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad

REGIONAL BENCH- COURT NO. 3

Excise Appeal No. 10964 of 2015
(Arising out of OIO-AHM-EXCUS-001-COM-006-14-15 Dated- 10/03/2015 passed by Commissioner of Central Excise-AHMEDABAD-I)

Vipul A Mehta **........Appellant**
M D Of M/S, Shree Krishna Keshav Laboratories P Ltd,
Near New Cotton Mill, Behind Indranagar,
Amraiwadi, AHMEDABAD, GUJARAT

VERSUS

Commissioner of Central Excise-CGST & Central Excise Ahmedabad South **........Respondent**
Office of the Commissioner of CGST and Central Excise Ahmedabad
South 7th Floor, GST Bhawan, Near, Plytechnic, Ambavadi,
C. Ex Bhavan, Ahmedabad, Gujarat-380015

APPEARANCE:
None appeared for the Appellant
Shri N.P. Makwana, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (TECHNICAL), MR. C.L. MAHAR

Final Order No. 12393 /2024

DATE OF HEARING:14.10.2024
DATE OF DECISION:14.10.2024

C.L. MAHAR

Matter has been coming up earlier also on 05.12.2023, 06.03.2024, 13.03.2024 and 22.03.2024, but despite repeated efforts no one has appeared for hearing. Nobody has appeared and no adjournment request has been made even this time also. Persistent non appearance shows that appellant are not serious in pursuing the matter. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, by adequately explaining the reason thereof.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

(C.L. MAHAR)
MEMBER (TECHNICAL)

PRACHI